

**THE HYDERABAD PUBLIC SERVICE COMMISSION
(EXTENSION OF FUNCTIONS) ACT. 1955.**

No. XVI of 1955.

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***THE HYDERABAD PUBLIC SERVICE COMMISSION
(EXTENSION OF FUNCTIONS) ACT, 1955.**

No. XVI of 1955.

An Act to provide for the extension of functions of the State Public Service Commission, under Article 321 of the Constitution of India, in respect of the Hyderabad Local Government Service.

Preamble.

WHEREAS it is expedient to provide for the extension of functions of the State Public Service Commission, under Article 321 of the Constitution of India, in respect of the Hyderabad Local Government Service;

BE it enacted in the Sixth Year of Our Republic as follows:—

Short title,
extent and
commence-
ment.

1. (1) This Act may be called the Hyderabad Public Service Commission (Extension of Functions) Act, 1955

(2) It extends to the whole of the State of Hyderabad and shall come into force from the date of its publication in the official Gazette.

Extension
of the func-
tions of the
Public Service
Commission
to the
Hyderabad
Local
Government
Service.

2. The State Public Service Commission shall exercise the same functions and perform the same duties in respect of the various posts in the Hyderabad Local Government Service as it exercises and performs in respect of the Civil Services and posts of the State under Article 320 of the Constitution of India.

Explanation.—For the purposes of this section “Hyderabad Local Government Service” means the service constituted by the State Government for the purposes of sections 31 (2) (c) and 79 of the Hyderabad District Boards A’in, 1352 Fasli (No. III of 1352 F.), section 41-A of the Hyderabad Municipal Corporation Act, 1950 (No. XXXVI of 1950) and sections 29 (2) (c) and 80 of the Hyderabad Municipal and Town Committees Act, 1951 (No. XXVII of 1951).

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